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Orissa Court-Fees (Surcharge Amendment) (Amendment) Act, 1951

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Orissa Court-Fees (Surcharge Amendment) (Amendment) Act, 1951

An Act further to amend the Orissa Court-fees (Surcharge Amendment) Act, 1947 Whereas it is expedient further to amend the Orissa Court-fees, (Surcharge Amendment) Act, 1947 (Orissa Act XX of 1947) in the manner hereinafter appearing: It is hereby enacted as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Orissa Court-fees (Surcharge Amendment) (Amendment) Act, 1951.
- (2) It shall come into force at once.

2. Amendment Of The Schedule :-

For the Schedule appended to Orissa Court-fees (Surcharge Amendment) Act, 1947 (Orissa Act XX of 1947) the following Schedule shall be substituted, namely:

THE SCHEDULE

[See Section 2]

Rates of surcharge on fees leviable under the Court-fees Act, 1870,- in its application to Orissa

	Rate of Surcharge
1. On every whole rupee	Eight annas per rupee
2. (a) On a fraction of a rupee up to and including four annas	Two annas
(b) On a fraction exceeding four annas but not exceeding eight annas	Four annas
(c) On a fraction exceeding eight annas but not exceeding twelve annas	Six annas
(d) On a fraction excluding twolve annac but less than	Fight annac

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sixteen annas	

Illustration.--

On a Court-fee of Rs. 20-6-0 the surcharge will be $(20 \times 8) + 4$ annas i.e., Rs. 10-4-0 and the total Court-fee chargeable will be Rs. 30-10-0"